

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Tuesday, 7th December, 1954

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-06 P.M.

BUSINESS OF THE HOUSE

ORDER OF GOVT. BUSINESS FOR
REMAINING PART OF THE SESSION

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I would like to inform the House that after the passing of the Code of Criminal Procedure (Amendment) Bill, Government business for the remaining part of the session will be taken up in the following order:—

1. The Hindu Minority & Guardianship Bill.
2. The Preventive Detention (Amendment) Bill.
3. The Tea (Second Amendment) Bill.
4. The Indian Tariff (Third Amendment) Bill.
5. The Industrial Disputes (Amendment) Bill.
6. The Prevention of Disqualification (Amendment) Bill.
7. Resolution regarding Railway Convention Committee's Report.

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8. Supplementary Demands (General).
9. Supplementary Demands (Andhra).
10. University Grants Commission Bill.
11. Economic Policy Debate.
12. Debate on Progress Report of the First Five Year Plan.
13. Debate on Scheduled Castes Commissioner's Report.

The House is aware of the allocation of time approved by it for the various items mentioned by me except for item Nos. 7 and 10, that is, Resolution on Railway Convention Committee's Report and University Grants Commission Bill. The Business Advisory Committee will be moved shortly to allocate time for these items.

According to the programme submitted by me the debate on Economic Policy will take place on Monday, the 20th, and Tuesday, the 21st December, and the debates on the Progress Report and the Report of the Commissioner for Scheduled Castes and Scheduled Tribes on the 22nd, 23rd and 24th December.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL—*contd.*

Clause 22

Mr. Speaker: Before the House resumes clause by clause consideration of clauses 89 to 102 (excluding clause 97) which was not concluded yesterday, I will dispose of clause 22. As the House is aware, Shri Pataskar has moved his amendment No. 537